

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-469/ND/2020

IN THE MATTER OF:
M/s. Fontal Flexipack Ltd.

...PETITIONER

Vs.

M/s. Aditya Samraj Natural Foods Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 07.01.2021
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. Despite service of notice by the Registry of the Tribunal, none appeared on behalf of the Corporate-debtor, therefore, Corporate-debtor is set ex-parte. Matter is adjourned to **11.02.2021**.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)